

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 79
ANSWERED ON 20/07/2026**

IMPLEMENTATION STATUS OF PRADHAN MANTRI AWAS YOJANA-URBAN

79. SHRI R. DHARMAR:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) current status of implementation of the Pradhan Mantri Awas Yojana – Urban (PMAY-U) across the country, State/UT-wise, including number of houses sanctioned, grounded, completed and occupied, with special reference to the State of Tamil Nadu;
- (b) the details of funds allocated, released and utilised under the scheme during the last three financial years and the current year;
- (c) whether Government has identified delays in construction, land availability issues or beneficiary-level bottlenecks and if so, the corrective measures taken; and
- (d) whether an assessment has been conducted on housing quality, basic civic infrastructure such as water, sanitation and electricity in completed houses, and if so, findings thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country including the State of Tamil Nadu. The scheme period has been extended up to 30.09.2026 to facilitate completion of sanctioned houses without changing the funding pattern and implementation methodology.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country including to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>

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PMAY-U & PMAY-U 2.0 are demand driven scheme. Based on the project proposal submitted by States/UTs, a total of 127.68 lakh houses including 16.20 lakh under PMAY-U 2.0, have been sanctioned since inception of the scheme by the Ministry. Out of which 121.02 lakh houses have been grounded and 99.07 lakh are completed/delivered to the beneficiaries across the country, as on 13.07.2026. Based on the proposals received from State Government of Tamil Nadu, a total of 6.86 lakh houses have been sanctioned by the Ministry including 0.18 lakh houses under PMAY-U 2.0, out of which more than 6.74 lakh have been grounded and 6.32 lakh are completed/delivered to the beneficiaries so far. The State/UT-wise details of houses sanctioned, grounded and completed, details of central assistance approved, released and utilized since inception and during the last three financial years and the current year are at Annexure.

Implementation of the PMAY-U Scheme in States/UTs including assessment of demand, formulation of projects, selection of beneficiaries etc. are done by the respective State/UT Governments as per scheme guidelines. The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme or as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc. Ministry monitors progress of the Scheme through periodic review meetings, video-conferences and field visits. States/ UTs, including the State of Tamil Nadu, have been advised to expedite the construction of sanctioned houses so that all houses are completed within the stipulated timeline as per Detailed Project Reports.

Houses constructed under PMAY-U are required to conform to the technical and quality standards prescribed under the Scheme Guidelines and the applicable building bye-laws. The Scheme also envisages the provision of basic civic infrastructure, such as water supply, sanitation, electricity and road connectivity, through convergence with the schemes of the Central Government, States/Union Territories (UTs) and Urban Local Bodies (ULBs). Quality assurance and inspection mechanisms have been instituted by the implementing agencies to ensure compliance with the prescribed standards. The Ministry regularly monitors the implementation of the Scheme through periodic reviews and interactions with States/UTs to facilitate adherence to the prescribed norms.

Including Tamil Nadu, State/UTs wise details of Physical progress along with financial progress since inception and during last three years and current year under PMAY-U & PMAY-U 2.0

Sr. No.		Name of the State/ UT	Physical Progress (Nos)				Financial Progress (₹ in Cr.)					
			Sanctioned	Grounded	Completed/ Delivered	Occupied	Since Inception			During last three years and current year (FY 2023-24 to 2026-27)		
							Approved	Released	Utilised	Approved	Released**	Utilised
1	States	Andhra Pradesh	19,67,971	18,70,787	11,38,126	10,74,908	29,998	24,072	23,516	1,634	5,561	5,262
2		Bihar	4,66,855	4,25,630	2,02,188	2,02,122	7,234	5,023	4,479	2,824	2,292	1,833
3		Chhattisgarh	3,46,253	3,08,753	2,68,384	2,56,196	5,451	4,698	4,318	1,016	1,093	848
4		Goa	3,180	3,180	3,180	3,176	75	75	75	0	0	
5		Gujarat	11,35,670	10,40,736	9,93,987	9,52,611	22,637	20,572	20,133	2,193	1,663	1,218
6		Haryana	1,36,108	87,475	74,658	74,343	2,474	1,692	1,580	306	317	200
7		Himachal Pradesh	14,034	13,429	12,142	12,120	245	229	214	36	37	30
8		Jharkhand	2,43,343	2,10,794	1,70,450	1,67,459	3,815	3,216	3,066	212	386	250
9		Karnataka	5,78,080	4,98,868	4,06,720	3,61,166	9,700	7,778	7,454	234	1,217	916
10		Kerala	1,62,251	1,55,725	1,43,267	1,43,118	2,702	2,500	2,427	117	432	378
11		Madhya Pradesh	10,39,941	9,98,165	9,10,322	8,97,668	16,984	16,101	15,665	1,415	2,097	1,921
12		Maharashtra	13,84,240	12,16,585	10,74,552	10,16,139	25,359	20,446	19,989	2,904	2,665	2,075
13		Odisha	2,37,116	2,01,292	1,74,404	1,70,097	3,682	2,916	2,609	786	728	483
14		Punjab	1,58,768	1,35,494	1,05,497	1,04,669	2,714	2,198	1,923	537	627	355
15		Rajasthan	3,80,646	3,44,873	2,76,804	2,69,063	6,663	5,858	5,481	1,713	1,848	1,487
16		Tamil Nadu	6,85,715	6,73,709	6,32,085	5,89,061	11,239	10,892	10,690	404	1,653	1,455
17		Telangana	3,89,372	2,73,453	2,29,673	1,89,795	6,552	4,169	3,941	2,107	936	867
18		Uttar Pradesh	21,60,179	20,41,278	17,25,799	16,90,850	33,628	30,248	28,827	8,182	8,690	7,420
19		Uttarakhand	67,089	65,866	56,244	44,909	1,221	1,114	1,071	100	304	280
20		West Bengal	6,27,055	6,11,396	5,38,363	5,36,793	10,086	8,963	8,830	120	2,232	2,097
21	North East States	Arunachal Pradesh	14,287	13,005	9,495	8,279	316	242	221	140	95	77
22		Assam	2,21,943	1,84,600	1,48,507	1,48,505	3,745	2,589	2,496	1,379	1,036	1,014
23		Manipur	56,047	51,225	24,046	24,046	868	615	553	79	180	122
24		Meghalaya	8,692	4,580	3,138	3,138	161	85	54	88	55	27
25		Mizoram	40,704	39,361	34,262	34,261	636	534	521	35	166	166
26		Nagaland	37,223	32,164	30,228	30,196	631	497	433	139	173	121
27		Sikkim	301	301	220	220	6	6	6	-	-	-
28		Tripura	92,213	88,966	82,942	82,942	1,517	1,375	1,343	169	224	194
29	Union Territories	A&N Island	261	261	234	48	4	4	3	0	0	-
30		Chandigarh	1,286	1,286	1,286	1,283	29	29	29	0	0	-
31		DNH & DD	10,712	10,712	10,454	10,191	217	211	203	3	7	4
32		Delhi	33,625	33,625	33,625	32,953	705	705	705	13	13	-
33		J&K	45,982	43,907	35,961	35,962	734	544	525	131	113	84
34		Ladakh	1,138	1,071	1,009	1,009	34	27	20	4	5	3
35		Puducherry	19,752	19,269	12,923	12,917	338	274	227	111	82	60
Grand Total			128 Lakh	121 Lakh*	99 Lakh*	97 Lakh*	2.12 Lakh Cr.	1.81 Lakh Cr.	1.74 Lakh Cr.	29,132	36,926	31,247

* Includes completed (3.42 lakh), occupied (4.91 lakh) / grounded (4.01 lakh) houses of JnNURM during mission period.

** Includes Central Assistance released during the year against houses sanctioned in preceding years.